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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. NO. 1639/2002

NEW DELHI THIS 12th DAY OF NOVEMBER 2002

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Shri P K Sharma,
H No. 125/9 Kishan Garh, Vasant Kunj
New Delhi.

.....Applicant

(By Sh. Pradeep Dahiya, Advocate)

VERSUS

1. Union of India through Commissioner,
KVS, 18, Institutional Area,
Saheed Jeet Singh Marg,
New Delhi - 110016
2. Jt. Commissioner, KVS
3. Dy. Commissioner (Admn.), KVS
4. Education Officer, KVS

(Address of sr No. 2 to 4 same as of Sl No.1)

5. Principal,
Kendriya Vidyalaya,
JNU, New Mehrauli Road,
New Delhi- 110067.

.....Respondents

(By Shri S. Rajappa, Advocate)

O.R.D.E.R (ORAL)

BY HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Shri Pradeep Dahiya, proxy counsel for the applicant points out that he has yet to file the rejoinder though he has made repeated attempts to get in touch with the applicant. He states that no further instructions has been received from the applicant. Shri S. Rajappa, learned counsel for the respondents invites my attention in this connection to the orders passed in court on 12.7.2002 in this matter

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where under I had directed that applicant may be permitted to be on leave where -from he has been relieved till 30.9.2002 or the disposal of the OA, whichever is earlier. Thereafter the respondents would be free to deal with him in accordance with law.

2. This direction of mine has not been challenged in any way and the same has come into force. OA is become infructuous and is accordingly dismissed. The respondents are free to deal with the situation as permitted under law.

(Govindan S. Tampli)
Member (A)

Patwal/